

make immediately arrangements for their rehabilitation so that their standard of living could be improved.

SHRI RAM NIHOR RAI (Robertsganj): Mr. Deputy Speaker, Sir, on 20.09.1991 a gas connection was allotted in my name whose photocopy is with me. I have also given a copy of the same to the hon. Speaker. I was told that the letter was a forged one. In this connection, I have given a notice for breach of privileges also. Are the Members of Parliament also fraud? This is the question of the dignity of the M.P.s. This letter is from Mr. K.K. Chadha, Area Manager of Allahabad. I have given a notice in this connection. The hon. Petroleum Minister has sanctioned 10 L.P.G. Connections in my name at my residence at Mirzapur against my personal M.P. quota ...*(Interruptions)*....

[English]

MR. DEPUTY-SPEAKER: Shri Rai, do not read it out. You only say the gist of it.

[Translation]

SHRI RAM NIHOR RAI: Thus, the members of this House have been insulted. The copy of the so called forged letter has been given to you. I would like that this matter should be taken as a breach of privileges. It is not my personal matter alone but it relates to the whole House also.... *(Interruptions)*....

KUMARI UMA BHARTI (Khajuraho): Mr. Deputy Speaker, Sir, my Parliamentary constituency, falls under the Bundelkhand region. Under the entire Bundelkhand region six districts belong to Uttar Pradesh and the remaining six fall under Madhya Pradesh. All the districts are extremely exploited and ignored. During 1980-85, a project named *Brahadken Irrigation Project* was declared to be launched a number of times for the development of that region. The newspa-

pers also published such reports but till to-day, it is not known as to what has happened to that project. The development of those parts of Uttar Pradesh and Madhya Pradesh depends on this project. I request through you to the hon. Irrigation Minister or the representatives of the Government whosoever is present in the House that they should tell me as to when this project was started and what happened to it later on, so that after knowing the facts, the people of that region may do something in this regard.

[English]

SHRI P.C. THOMAS (Muvattupuzha): Sir, I would like to bring to the notice of this House and also the Finance Minister, a very serious issue, which is alarming the poor farmers. The poor farmers, many of whom, have taken loans from the Commercial Banks, they are getting notices stating that the interest rate has been increased. As far as I understand, the rules of the policy which have been made, do not affect the loans that were given to the agriculturalists. But without any policy in this case, laid down either by the Reserve Bank of India or by the Government, many of the public banks have given notices to many of the agriculturalists, raising the interest to a very high stage and in a very arbitrary manner. The interest rate has been increased from 12 per cent to about 20 per cent, when the compound interest is taken. I have already brought it to the notice of the Finance Minister also. I would request that immediate steps may be taken to see that the Commercial Banks do not act in a manner*(Interruptions)*. Sir, this is a very important matter. We would like to have a response from the Minister in this case, *(Interruptions)*.

MR. DEPUTY-SPEAKER: Shri Thomas, you cannot expect the reply from the hon. Minister all of a sudden. He will take notice of it and at a proper time, he will reply to it. It is impossible for any human being to